

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2481
ANSWERED ON:08.08.2000
NATIONAL HUMAN RIGHTS COMMISSION
P.D. ELANGO VAN;RENU KUMARI SINGH

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of petitions filed to the Human Rights Commission during the last three years, year-wise;
- (b) whether the petitions are not being heard by the Human Rights Commission even after the lapse of several years;
- (c) the number out of these of cases disposed of till date;
- (d) whether the National Human rights commission and the State Human Rights Commissions in various States have plan to expedite the pending complaints;
- (e) if so, the details thereof, State-wise; and
- (f) the steps taken by the Government to ensure that the cases filed with the Commission are disposed of at the earliest?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (CH. VIDYASAGAR RAO)

(a) to (f): The National Human Rights Commission received 36791, 40724 and 50634 complaints during the years 1997-98, 1998-99, 1999-2000 respectively. Out of these, the Commission has disposed of 18801, 46285 and 28281 complaints in the respective years.

The National Human Rights Commission makes all efforts to dispose off cases as expeditiously as possible. The Commission undertakes periodic review of pendency and launches special drives for expeditious disposal of pending cases.

As per the provisions contained in the Protection of Human Rights Act, 1993, the National Human Rights Commission as well as the State Human Rights Commission regulate their own procedure for conducting its proceedings for timely disposal of complaints.